

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00638/2018

Chandigarh, this the 29th day of May, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Nirmal Kumar S/o Late Sh. Chanan Singh, aged 57 years, Resident of H.No.3262, Sargoda Society, Sector 50-D, Chandigarh 160047 (Group-B) (ID No.1801).

....APPLICANT

(Present: Mr. Rajesh Arora, Advocate)

VERSUS

1. Union Territory of Chandigarh through its Secretary Education Department UT Secretariat, Sector 9, Chandigarh.
2. Director School Education UT Secretariat, Sector 9, Chandigarh.
3. District Education Officer, Sector 19, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 09.11.2015 (Annexure A-8) followed by other representations dated 09.02.2016 (Annexure A-10), dated 15.02.2016 (Annexure A-11) and dated 19.03.2018 (Annexure A-18), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to Director School Education, UT Secretariat, (respondent no.2) to sympathetically consider and decide the indicated representations, by passing a speaking & reasoned order, and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order, before finalizing the final seniority list.

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(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 29.05.2018.

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